

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60562 of 2019

[Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-2152-19 dated 25.02.2019 passed by the Commissioner (Appeals), Central Excise & GST, Ludhiana]

M/s Adhunik Cable Network

1101153 SUBS 20 Raja Avenue, Nr 21 No. Phatak,
Patiala, Punjab, 147001

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Ludhiana**

GST Bhawan, F Block, Rishi Nagar, Ludhiana, Punjab-
141001

.....Respondent

APPEARANCE:

Shri Gurdeep Singh Sandhu, Advocate for the Appellant

Shri Ram Niwas, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 61744/2025

DATE OF HEARING/DECISION:09.12.2025

P.ANJANI KUMAR :

The learned Counsel for the appellant submits that the appellant has opted for 'SabkaVishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained Discharge Certificate i.e. Form No.

SVLDRS-4 on payment of full and final settlement of dues, which has been placed on record.

2. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn under SVLDR Scheme.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)